

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH.

O.A.No.1149/94

New Delhi: this the 24th day of AUGUST, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. P. C. KANNAN, MEMBER (J)

Shri Trilok Chand,
S/o Shri Peshkar Sharma,
Village Panchdevra,
Post Office Shikai,
Distt. Bulandshahr, UP. Applicant.

(By Advocate: Smt. Anish Ahlawat)

Versus

Govt. of NCT of Delhi
through
Commissioner of Police,
Delhi Police,
MSO Building, I.P. Estate,
New Delhi.

2. The Deputy Commissioner of Police,
3rd Battalion, DAP, Kingsway Camp,
Delhi. Respondents.

(By Advocate: Shri Surat Singh)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A):

Heard both sides.

2. Applicant failed to mention the fact that he was involved in criminal case FIR No. 162/90 under section 392 IPC registered at P.S. Anupshahar, Distt. Bulandshahr UP on 13.6.92 in the attestation form duly filled up by him on 5.12.92, and furthermore tried to cover up this fact by submitting another attestation form dated 26.5.93 in which his involvement in the aforementioned criminal case was mentioned. The attestation form carries a clear warning that failure to furnish full and correct information, and furnishing of incorrect/false information may invite cancellation.

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of the applicant's candidature

3. Under the circumstance, if respondents cancelled applicant's selection as a Constable in Delhi Police, they cannot be said to have acted illegally or arbitrarily. In such cases even if applicant was eventually acquitted in that criminal case, that is not relevant because what invites cancellation of candidature is applicant's failure to furnish correct and complete information which he was required to, as per warning in the attestation form. We are supported in our view by the CAT, PC order dated 17.8.97 in OA No. 2265/93 Vilrendar Pal vs. UOI which discusses the case law on the subject and which to our knowledge has not been stayed, modified or set aside.

4. The OA is dismissed. No costs.

P.C.KANNAN
(P.C.KANNAN)
MEMBER(J)

S.R.ADIGE
(S.R.ADIGE)
VICE CHAIRMAN (A)

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